THIS DOCUMENT IS IMPORTANT AND REQUIRES YOUR IMMEDIATE ATTENTION
Please send this Form of Acceptance-cum-Acknowledgement with enclosures to Intime Spectrum Registry Ltd. at any of the collection centres as mentioned in the Letter of Offer)

OFFER	
Offer Opens on	Friday, April 21, 2006
Last Date for Withdrawal of Application	Friday, May 5, 2006
Offer Closes On	Wednesday, May 10, 2006

FORM OF ACCEPTANCE CUM ACKNOWLEDGEMENT

From:

Name:

Full Address:

Tel No.: Fax No.: E-mail :

To,
Intime Spectrum Registry Limited
C-13, Pannalal Silk Mills Compound, LBS Marg, Bhandup (W), Mumbai – 400 078.

Dear Sir,

Sub: Open Offer for acquisition of equity shares of Kakatiya Textiles Ltd. ("KTL") by Mr. L G Ramamurthi & Mr. Sumanth Ramamurthi ("Acquirers").

I/We refer to the letter of offer dated April 15, 2006 for acquiring the equity shares held by me/us in Kakatiya Textiles Limited.

I/We, the undersigned have read the letter of offer and understood its contents including the terms and conditions as mentioned therein.

For Shares held in Physical Form :

I/We, accept the offer and enclose the original share certificate(s) and duly signed transfer deed(s) in respect of my/our shares as detailed below :

Sr. No	Folio No.	Certificate No.	Distinctive Nos.		No. of Equity Shares
			From	To	
1					
2					
3					
4					
5					
Total No. of Equity Shares					

(In case of insufficient space, please use additional sheet and authenticate the same)

I/We note and understand that the original share certificate(s) and valid share transfer deed will be held in trust for me/us by the Registrar to the offer till the time the acquirers gives the purchase consideration as mentioned in the Letter of Offer.

I/We also note and understand that the acquirers will pay the purchase consideration only after verification of the documents and signatures.

For Shares held in Demat Form :

I/We hold shares in demat form and accept the Offer and enclose photocopy of the Delivery Instruction duly acknowledged by my/our DP in respect of my/our equity shares as detailed below

DP Name	DP ID	Client ID	Name of Beneficiary	No. of Equity Shares

I/We have done an off market transaction for crediting the shares to the Escrow Account opened with NSDL named "Intime - KTL Open Offer Escrow A/c" (the "Special Depository Escrow Account") with the following particulars:

DP Name - HDFC Bank Limited	Client ID - 20870116	DP ID - IN301151

Shareholders whose shares are held in beneficiary Account with CDSL have to use an inter-depository delivery instruction slip for the purpose of crediting their shares in favour of the Special Depository Escrow Account with NSDL.

I/We note and understand that the Shares would lie in the Special Depository Escrow Account until the time the Acquirers makes payment of the purchase consideration as mentioned in the Letter of Offer.

I/We confirm that the equity shares of Kakatiya Textiles Limited which are being tendered herewith by me/us under this offer, are free from liens, charges and encumbrances of any kind whatsoever.

I/We authorise the Acquirers to accept the shares so offered which they may decide to accept in consultation with the merchant banker and in terms of the Letter of Offer and I/We further authorise the Acquirers to return to me/us, equity share certificate(s) in respect of which the offer is not found valid/not accepted, specifying the reasons thereof.

-- TEAR ALONG THIS LINE --

Kakatiya Textiles Limited
Nallabandagudem - 508 206, Andhra Pradesh.
Tel. No. 08683-284223 Fax No. 08654-288333

Acknowledgement Slip

Signature of Official, & Date of Receipt	Stamp of Collection Center,

Received from Mr./Ms. ____________________

Folio No. ________ Form of Acceptance cum Acknowledgement, ________ Number of certificates

for ________ equity shares / Copy of Delivery instruction to DP for ________ equity shares.

I/We authorise the Acquirers or their Merchant Banker to send by Registered Post / Courier the draft/cheque, in settlement of the amount to the sole/first holder at the address mentioned below.

The Permanent Account Number (PAN/GIR No.) allotted under the Income Tax Act, 1961 is as under

	First/Sole Holder	Joint Holder 1	Joint Holder 2
PAN/GIR No.			

So as to avoid fraudulent encashment in transit, the shareholder(s) may provide details of Bank Account of the first/sole shareholder and the consideration cheque or demand draft will be drawn accordingly.

Name of the Bank		**Account No.**		**Saving/Current/NRE/NRO/ Others (Please tick)**
Address of Branch				

Yours faithfully,

Signed & Delivered by	**Full Names (s) & Address**	**Signature**	**Verified and Attested (by DP in case of Demat Shares and by Bank in case of Physical Shares)**
First/Sole Holder			
Joint Holder 1			
Joint Holder 2			

Note : In case of joint holdings all must sign. A Corporation must affix its common seal necessary Board resolution should be attached.

Place :

Date :

-- TEAR ALONG THIS LINE --

Note : All future correspondence, if any, should be addressed to the Registrar to the Offer at the following address:

Intime Spectrum Registry Limited
C-13 Pannalal Silk Mills Compound,
L B S Marg, Bhandup (W), Mumbai 400 078
Tel: 022 - 2596 0320 - 28 Fax: 022 - 2596 0329
E-mail: ktloffer@intimespectrum.com
Contact Person: Mr. Vishwas Attawar

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